

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 1673/2018

New Delhi, this the 26th day of April, 2018

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Mrs. P. Gopinath, Member (A)**

Babita, W/o. Sh. Kuldeep Mann,
Aged about – 38 years,
R/o. Flat No. 3, Type-IV, Near Police Station,
Dwarka North, Sector-17C, Dwarka,
New Delhi – 78.Applicant

(By Advocate : Mr. U. Srivastava)

Versus

1. Govt. of NCT Delhi,
Through the Chief Secretary,
Delhi Secretariat, New Delhi.
2. The Delhi Subordinate Services Selection Board,
Through its Chairman,
Govt. of NCT of Delhi,
F-18, Karkardooma, Institutional Area, Delhi – 92.
3. The Director of Education, Directorate of Education
Govt. of NCT of Delhi,
Old Secretariat, Delhi.Respondents

(By Advocate : Ms. Pratima Gupta)

O R D E R (ORAL)

Hon'ble Mrs. Jasmine Ahmed, Member (J) :

It is the contention of learned counsel for applicant that the applicant applied for the post of PGT (Hindi) Female against the Post Code No. 137/12 in regard to an advertisement No. 02/12. It is also contended that being fully eligible the applicant applied for the said post. On 30.11.2014, the Tier-I exam was conducted in which she was declared qualified. On 28.06.2015 Tier-II exam was conducted

which was cancelled subsequently. The Tier-II exam was again conducted on 26.06.2016. It is contended by counsel for applicant that four questions were challenged by her as according to her, the answer key was not correct. Accordingly, for giving correct key the applicant gave a representation dated 29.03.2017. She also paid Rs.4000/- (Rs.1000/- for each question) as examination fees.

2. Counsel for applicant states that respondents are going to finalise the process and send offer of appointments. It is his contention that until and unless decision is taken in regard to the answers in question, the respondents cannot finalise the selection process and if no reply is being given by the respondents, the applicant is going to suffer an irreparable loss and injury.

3. Taking into consideration the response given by the applicant's counsel and also perusing the documents on record, respondents are directed to take a decision on the representation of the applicant dated 31.01.2018 (Annexure A/6) wherein she has given the correct answer as per the supported documents filed by her. Counsel for applicant states that one post be kept vacant for the applicant till they are not taking any decision on her representation.

4. We feel counsel for applicant has made out a case in his favour and respondents are directed accordingly to take a decision as per the answers provided by the applicant in regard to the correctness and inform her within six weeks from the date of receipt of a certified copy of this order and till that time, one post be kept vacant for the applicant.

5. The O.A stands disposed of with the above direction.

Order **Dasti**.

(P. Gopinath)
Member (A)

(Jasmine Ahmed)
Member (J)

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